

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1449/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

WASID ALI & ANR.

Respondent(s)

IA No. 140144/2019 - EXEMPTION FROM FILING O.T.

Date : 09-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ALOK ARADHE

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Ms. Prerna Sharma, Adv.

For Respondent(s) :M/S. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. In view of the letters circulated by learned Counsel for the parties, the matter is adjourned.
2. List the matter after six weeks.
3. Let digital copy of the Trial Court record be given to both the learned counsel for the appellant and the respondent(s).

(RAHUL KUMAR)
COURT MASTER (SH)

(MANOJ KUMAR)
COURT MASTER (NSH)